



**KARNATAKA LEGISLATIVE ASSEMBLY
FIFTEENTH LEGISLATIVE ASSEMBLY
SEVENTH SESSION**

**THE KARNATAKA LEGISLATURE SALARIES, PENSIONS AND ALLOWANCES
AND CERTAIN OTHER LAW (AMENDMENT) BILL, 2020**

(LA Bill No. 29 of 2020)

A Bill further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) and the Karnataka Ministers Salaries and Allowances Act, 1956 (Karnataka Act 5 of 1957).

WHEREAS Karnataka, as the rest of the India, is grappling with Corona Virus (COVID-19) pandemic which has severe health and economic ramifications for the people of the State;

AND WHEREAS the Corona Virus (COVID-19) pandemic has shown the Importance of expeditions relief and assistance and therefore, it is necessary to take certain emergency measures to prevent and contain the spread of said pandemic;

AND WHEREAS in order to manage and control such situation, it has become necessary to raise resources by reduction of salaries and allowances of Chief Minister, Minister, Minister of State and Deputy Minister, Chairman, Deputy Chairman, Speaker, Deputy Speaker, Leader of Opposition Government Chief Whip, Opposition Chief Whip, Members of the Legislative Assembly and the Legislative Council;

Whereas it is expedient further to amend the Karnataka Legislative Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) and the Karnataka Ministers Salaries and Allowances Act, 1956 (Karnataka Act 5 of 1957) for the purposes herein after appearing ;

Be it enacted by the Karnataka State Legislature in the Seventy first year of the Republic of India as follows, namely:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Legislature Salaries, Pensions and Allowances and certain other Law (Amendment) Act, 2020.

(2) It shall come into force with effect from 1st day of April 2020.

2. Amendment of Karnataka Act 2 of 1957.- In the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957), after section 3, following new section shall be inserted, namely:-

“3A. Reduction in salary and allowances.- Notwithstanding anything contained in the Karnataka Legislature Salaries, Pensions and Allowances Act 1956 (Karnataka Act 2 of 1957), Salary and Allowances payable to Chairman, Deputy Chairman, Speaker, Deputy Speaker, Leader of Opposition, Government Chief Whip, Opposition Chief Whip, Members of the Legislative Assembly and the Legislative Council shall be reduced by thirty per cent, for a period of one year commencing from the 1st April, 2020, to meet the exigencies arising out of Corona Virus (COVID-19) pandemic.”

3. Amendment of Karnataka Act 5 of 1957.- In the Karnataka Ministers Salaries and Allowances Act, 1956 (Karnataka Act 5 of 1957), after section 3, the following new section shall be inserted, namely:-

“3A. Reduction in Salary and allowances .- Notwithstanding anything contained in the Karnataka Ministers Salaries and Allowances Act, 1956 (Karnataka Act 5 of 1957), Salary and Allowances payable to Chief Minister, Minister, Minister of State and Deputy Minister shall be reduced by thirty per cent, for a period of one year commencing from the 1st April, 2020, to meet the exigencies arising out of Corona Virus (COVID-19) pandemic.”

4. Power to remove difficulties .-If any difficulty arises in giving effect to the provisions of this Act, the Government may, by a notification or by order published in the Official Gazette, make such provisions which are not inconsistent with the provisions of this Act, as appear it to be necessary or expedient, for removing the difficulty:

Provided that, no notification or order under this section shall be made after the expiry of a period of two years from the date of commencement of this Act:

Provided further that, any clarification or Government proceedings issued, if any, by the Government in this behalf before the publication of this Act shall be deemed to have been issued under the provisions of this Act,

5. Repeal and Savings.- (1) the Karnataka Legislature Salaries, pensions and Allowances and certain other Law (Amendment) Ordinance, 2020 (Karnataka Ordinance No.4 of 2020) is hereby repealed.

(2) Notwithstanding such repeal anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

Karnataka as the rest of the India, is grappling with Corona Virus (COVID-19) pandemic which has severe health and economic ramification for the people of the State;

The Corona Virus (COVID-19) pandemic has shown the importance of expeditious relief and assistance and therefore, it is necessary to take certain emergency measure to prevent and contain the spread of said pandemic;

In order to manage and control such situation, it has become necessary to raise resources by reductions of salaries and allowances of Chief Minister, Minister, Minister of State Deputy Minister, Chairman, Deputy Chairman, Speaker Deputy, Speaker Leader of Opposition Government Chief whip, Opposition Government Chief whip, Members of the Legislative Assembly and the Legislative Council;

Therefore, it is considered Necessary to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of a 1957) And the Karnataka Ministers Salaries and Allowances Act, 1956(Karnataka act 5 of 1957).

As the matter was urgent and both the Houses of the Karnataka Legislature were not in session, the Karnataka Legislature Salaries Pension and Allowances and certain other law (Amendment) Ordinance, 2020 (Karnataka ordinance 4 of 2020) was promulgated to achieve the above object.

This Bill seeks to replace the above Ordinance.

Hence the Bill.

EXPLANATORY STATEMENT AS REQUIRED BY SUB-RULE (1) OF RULE 80 OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE KARNATAKA LEGISLATIVE ASSEMBLY.

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Therefore, it is considered necessary to amend the Karnataka Legislature Salaries, Pensions and Allowances Act,1956 (Karnataka Act 2 of 1957) and the Karnataka Ministers Salaries and Allowances Act, 1956 (Karnataka Act 5 of 1957).

As the matter was urgent and both the Houses of the Karnataka Legislature were not in session, the Karnataka Legislature Salaries, Pensions and Allowances and certain other Law (Amendment) Ordinance, 2020 (Karnataka ordinance 4 of 2020) was promulgated to achieve the above object.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed Legislative measure.

J.C. Madhu Swamy

Minister for Law
Parliamentary Affairs and
Legislation and
Minor Irrigation

M.K. Vishalakshi

Secretary (I/c)
Karnataka Legislative Assembly